

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00939/2016

DATED THIS THE 13TH DAY OF JUNE, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

1. Shri Raghavendra S Gosani
S/o Srinivasulu,
Aged about 34 years,
Working as Travelling Ticket Examiner (TTE),
O/o. CTI/Sleeper/Hubli,
Residing at No. 47, Divya Jyoti Nilaya,
Daneshwari Colony Temple, Gopanakoppa
Hubli – 580 023.

2. Shri Manoj Marandi,
S/o Mantu Marandi,
Aged about 34 years,
Working as Sr.TE,
O/o/ CTI/Sleeper/Vascodagama
Residing at AT-Londa Church Galli,
P.O – Londa, Tq-Khanapur,
Dist Belgavi – 591 301.

3. Shri Karjee Majhi
S/o Shri Pandu Majhi,
Aged about 37 years,
Working as Sr. TTE,
O/o. CTI/Sleeper/Bellary,
Residing at Qrts No. 15/C, Near Good Shed,
Railway Station,
Bellary – 583 101.

4. Shri Pramod Sadashiv Sakare
S/o Sadashiv R Sakare,
Aged about 38 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Bellary,
Residing at 5th Cross,
Shastri Nagar,
Belgaum

5. Shri Y Krupanamdam Bapuji
S/o Shri Y David,
Aged about 41 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Hubli,
Residing at No. 20, Mother Theresa Colony,
Gadag Road, Hubli

6. Shri Rajeev Kumar Mishra
S/o Shree Bindhyachal Mishra,
Aged about 36 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Hubli,
Residing at Qtrs No. 1509/M, Rail Nagar,
Gadag Road, Hubli

7. Shri Rajpal
S/o Parbhu Dayal,
Aged about 32 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Vascodagama,
Residing at Kuleh South Goa,
Goa

8. Shri Teetla John
S/o Teetla Devasahayam,
Aged about 48 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Hubli,
UBL Division, South Western Railway,
Karnataka – 580 020
Residing at Qtrs No. 436/B, Cement Chawl,
Gadag Road,
Hubli – 580 020.

9. Shri Syed Mukthiyar
S/o Shri Syed Mohiddin,
Aged about 34 years,
Working as Sr.TE,
O/o. CTI/Sleeper/Bagalkot

Bagalkot Railway Station
Residing at C/o Bharath Furniture,
MJ Nagar, 9th Cross, Hospet,
Bellary

...Applicants

(By Advocate Shri B. Veerabhadra)

Vs.

1. The Divisional Personnel Officer & PIO,
Divisional Office Personal Branch,
South Western Railway, Hubli – 20.

2. The Union of India

Ministry of Railways,
Rep by its General Manager,
South Western Railway,
Hubli – 20.

...Respondents

(By Shri. N. Amaresh, Senior Panel Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard the matter. We think that the matter seems to be very premature now. A show cause notice following an allegation of impropriety in conduct of examination is seen raised against the applicants and some others. Apparently during the interregnum of the continuation of the proceedings to the show

cause notice the applicants have given replies also as stated by Shri B. Veerabhadra, learned counsel for the applicants. Therefore there is no need to keep the matter pending. We will therefore direct the respondents to look into the response of the applicants and pass appropriate order within 2 months next. If the order is against the applicants, for one more month it will not be implemented. During the interregnum of this period, the applicants are granted liberty to approach the Court once again.

2. The OA is disposed of as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00939/2016

Annexure A1 Copy of the call for application dated 28.02.2011

Annexure A2 Copy of the letter dated 13.05.2011

Annexure A3 Copy of the letter dated 09.09.2011

Annexure A4 Copy of the letter dated 22.11.2011

Annexure A5 Copy of the letter dated 23.02.2012

Annexure A6 Copy of the memorandum dated 03.04.2012

Annexure A7 Copy of the memorandum dated 04.05.2012

Annexure A8 Copy of the letter dated 09.05.2012

Annexure A9 Copy of the office order No. T/C/14/2012

Annexure A10 Copy of the office order dated 12.08.2014

Annexure A11 Copy of the memorandum dated 03.08.2016

Annexure A12 Copy of the memorandum dated 19.05.2016

Annexure A13 Copy of the show cause notice letter dated 21.09.2016

Annexure A13(a) Copy of the show cause notice

Annexures with Reply

Annexure R1 Copy of Rule 219(k)(l) of Indian Railway Establishment Manual,
Vol-I

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